

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 215

46(ND)16

Contt. Pett-14/2022, CA-300/2022

IN THE MATTER OF:

Sh. Prabhadi Singh Batra & Anr.

...

Appellant/Petitioner

Versus

M/s. Arrena Overseas Pvt. Ltd. & Ors.

...

Respondent

Under Section: 397/398

Order delivered on 31.05.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Appellant : Adv. Tejas Singh

For the Respondent : Adv. Anju Jain, Adv. Hitesh Sachar

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

As the batch of applications involving resolution of insolvency of Real Estate companies, involving Home Buyers could be listed before this Bench for priority hearing and in hearing the prolix arguments advanced by the Ld. Counsels for the parties, the entire period of Court hours could be consumed, the captioned matter could not be taken up for hearing. It is already 5 pm. In the wake, the hearing in the captioned matter is deferred to 03.09.2024.

Sd/-

**(SUBRATA KUMAR DASH)
MEMBER (T)**

Sd/-

**(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**